

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

6

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/517/ (IB)/2017  
NAME OF THE PETITIONER(S) : LOIWAL STEEL HOUSE  
NAME OF THE RESPONDENT(S) : VARADHA STEELS PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	PAWAN JHABAKH C.P. SURANA	Counsel for Operational Creditor	K. P. S.
2.	E. KUMAR	R-3 - / Financial Creditor	R. S.
3.	Kanitha Surana	Resolution Professional	Kanitha
4.	R. Chopra.	Counsel for Corp Debtor	R. S.

**ORDER**

RP in person present. Counsel representing the suspended Directors of the Corporate Debtor present. Counsel for Financial Creditor present. Counsel for Operational Creditor also present. RP submitted that the required information documents have been provided by the Corporate Debtor and she is on the job to issue "expression of interest". She is allowed to issue "expression of interest" and proceed in accordance with the provisions of the I&B Code, 2016.

One memo has been filed by the Financial Creditor for change of the RP. Financial Creditor is directed to pay remuneration to the present RP and to keep the proposed RP present before this Bench on next date of hearing. Put up on **17.01.2018** at **10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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